

MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.3/AM18
(HELD ON 21.09.2017)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 3/87-NC-7/2017 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 21.09.2017, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Ms Chitra Sharma, Dy. DGFT
- 3) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-12	M/s Tinna Rubber and Infrastructure Ltd.	HQ F. No. 01/87/171/120/AM14/DES-VII	Status: Approved
NC No.:3/AM18 Dated: 21.09.2017	Ecom. Ref. No.05/88/069/95700/0476/5876	RA F. No. 05/24/040/00209/AM17	

Request: Fixation of adhoc norms for the export of Crumb Rubber Powder against import of Radial Bus/ Truck Tyre Scrap'.

Decision : The committee considered the request of the firm and decided to correct the **quantity of export item Crum Rubber Powder as 2025 MT** instead of 2700 MT in the minutes of NC Meeting No. 9/AM17 (Case No. A-397)

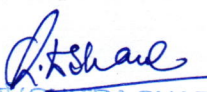
RA may take consequential action as per Policy/Procedure

Case No. A-13	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/50/295/AM15/DES-VII	Status: Approved
NC No.:3/AM18 Dated: 21.09.2017	Adv. Lic. No. and Date 0310788486 dated 28.08.2014	RA F. No. 03/95/040/00442/AM15	

Request: Amendment in the description of Export product against Advance Authorization No. 0310788486 dated 28.08.2014.

Decision : The committee considered the request of the firm and decided to amend export item from Abrasion Resistance Sheetings to High Abrasion Resistance Sheetings/ Abrasion Resistance Sheetings only for this authorization.

RA may take consequential action as per Policy/Procedure


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Udyog Bhawan, New Delhi-110011

Case No. A-14	M/s Prime Progression Export & Services Pvt. Ltd.	HQ F. No. 01/87/171/191/AM17/DES-VII	Status: Deferred
NC No.:3/AM18 Dated: 21.09.2017	SEZ F. No. 1/24/2010:EOU:CSEZ	RA F. No. 03/95/040/00442/AM15	

Request: Fixation of Standard Input-Output Norms for the export product.

Decision : The committee considered the case as per agenda and decided to defer the case,

Case No. A-15	M/s GRP Ltd.	HQ F. No. 01/87/050/00369/AM14/DES-VII	Status: Approved
NC No.:3/AM18 Dated: 21.09.2017	Adv. Lic. No. and Date 0310754561 Dated: 21.10.2013	RA F. No. 03/94/040/00587/AM14	

Request: Re-consider approved Quantity Plants Wise against Advance Authorization No. 0310754561 dated 21.10.2013.

Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/83/2017-TSW, the Committee decided to bifurcate the quantity of 1000 MT of Import Item i.e. used Rubber Tubes cut into two pieces without valves as allowed by NC in its Meeting No. 18/AM 15 to only one plant of the firm to the following four plants of firm :-

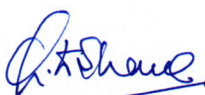
S. No.	Plant Location	Approved Quantity of Import Item
1.	Solapur (Chincholi Plant)	600MT
2.	Solapur (Akkaalkot Plant)	10MT
3.	Ankleshwar Plant	300MT
4.	Panoli Plant Bharuch	90MT
	Total Quantity of Import Item	1000MT

RA may take consequential action as per Policy/Procedure

Case No. A-16	The Chemicals & Petrochemicals Manufacturers Association (CPMA)	HQ F. No. 01/87/162/79/AM17/DES-VII	Status: Approved
NC No.:3/AM18 Dated: 21.09.2017	---	----	

Request: Minor modification in Standard Input-Output Norms (SION) for export of Styrene Butadiene Rubber (SBR), notified by DGFT, under SION A-1495, A-1496 and A-1497.

Decision : The Committee noted the comments of Department of Chemicals & Petrochemicals received through their communication No. 46016/39/2015-PCII dated 28.10.2016. After consideration the comments Committee decided to accept for SION amendment existing at S.No. A-1495, A-1496 and A-1497 for existing import product "Styrene" to "Styrene/Styrene Monomer" and recommended to DGFT for issue of Public Notice.



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Case No. A-17	M/s jasons Industries Ltd.	HQ F. No. 01/87/50/016/AM18/ DES-VII	Status: Approved
NC No.:3/AM18 Dated: 21.09.2017	Adv. Lic. No. and Date 0310810992 dated 07.02.2017	RA F. No. 03/94/040/00964/AM17	

Request: Correction in export and import item in respect of norms approved by NC for Advance Authorization No. 0310810992 dated 07.02.2017.

Decision : The committee considered the request of the firm and decided to correct the description of export item as **Butyl Acrylate & Methyl Methacrylate Monomer Copolymer Emulsion Having Solids 50+/- 2%** instead of Butyl Acrylate & Methyl & Methyl Methacrylate Monomer Copolymer Emulsion Having Solids 50+/- 2% and description of import item as **Butyl Acrylate** instead of Butyl Acrylate in the minutes of NC Meeting No. 1/17 (Case No. 16)

RA may take consequential action as per Policy/Procedure

Case No. A-18	M/s OFR Telecom Pvt. Ltd.	HQ F. No. 01/87/50/322/AM17/ DES-VII	Status: Deferred
NC No.:3/AM18 Dated: 21.09.2017	Adv. Lic. No. and Date 0510399205 dated 25.07.2016	RA F. No. 05/24/040/00172/AM17	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510399205 dated 25.07.2016

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

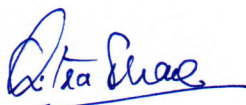
Case No. A-19	M/s Arkema Chemicals India Pvt. Ltd.	HQ F. No. 01/87/50/187/AM17/ DES-VII	Status: Approved
NC No.:3/AM18 Dated: 21.09.2017	Adv. Lic. No. and Date 0310806727 dated 29.07.2016	RA F. No. 03/94/040/00345/AM17	

Request: Ratification of Input Output Norms against Advance Authorization No. 0310806727 dated 29.07.2016

Decision : The committee considered the request of the firm and decided to correct the **quantity of export items** in the minutes of NC Meeting No. 10/AM17 (Case No. 12) as per details given below:-

S.N.	Import Item	Quantity earlier fixed	Quantity Corrected Now
1	Isophthalic Acid	2.4440 Kg	0.2444 Kg
2	Solvent Naphtha (c10)	3.2440 Kg	0.3244 Kg

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Online Cases

1	Case No.:32/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
Decision : The Committee considered the case as per agenda and decided to defer the case for want of clarification from Policy-2.				

2	Case No.:66/18/87-ALC1/2015	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
Decision : The Committee considered the case as per agenda and decided to defer the case.				

3	Case No.:61/3/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00262/AM18/	RLA File :26/24/040/00009/AM16/	Lic.No/Date:2610012729 15.09.2015	
Decision : The Committee considered the case as per agenda and decided to reject the case as the export item is in brand name.				

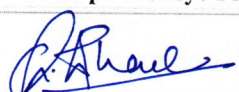
4	Case No.:10/1/87-ALC1/2016	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00364/AM16/	RLA File :03/94/040/00555/AM16/	Lic.No/Date:0310801704 11.01.2016	
Decision : The Committee considered the case as per agenda and decided to defer the case.				

5	Case No.:3/3/87-ALC1/2016	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
	HQ File :01/87/050/00056/AM17/	RLA File :03/95/040/00612/AM16/	Lic.No/Date:0310802043 27.01.2016	

Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/135/2017-TSW dated 07.09.2017, the Committee **approved** following adhoc norms:

EXPORT ITEM	Quantity	IMPORT ITEM	Quantity
FRP Rod for Optical Fibre Cable (various sizes)	90000 KM (Weight-2,44,575.585 kg)	1. E glass (Roving/ Yarn or Glass fibre)	2,01,450 kg
		2. Complex High Molecular weight resin in acrylate solution	39,433.505 kg

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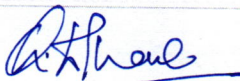
6	Case No.:15/8/87-ALC1/2016	Party Name: DALMIA POLYPRO INDS. LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00127/AM17/	RLA File :03/94/040/00944/AM16/	Lic.No/Date:0310802749 22.02.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of clarification from Policy-2.				

7	Case No.:19/8/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00131/AM17/	RLA File :03/94/040/01015/AM16/	Lic.No/Date:0310803129 08.03.2016	
Decision : The Committee considered the case as per agenda and decided to defer the case.				

8	Case No.:62/3/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00263/AM18/	RLA File :26/24/040/00002/AM17/	Lic.No/Date:2610012750 27.04.2016	
Decision : The Committee considered the case as per agenda and decided to reject the case as the export item is only in brand name and not in technical name and fixation of Adhoc norms not possible.				

9	Case No.:63/3/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00264/AM18/	RLA File :26/24/040/00005/AM17/	Lic.No/Date:2610012755 13.05.2016	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.				
c) Chemical name, Technical specifications of items proposed to be imported.				
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.				
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

10	Case No.:74/3/87-ALC1/2017	Party Name: ATUL LIMITED,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00275/AM18/	RLA File :52/24/040/00011/AM17/	Lic.No/Date:5210041908 26.05.2016	
Decision : The Committee considered the case as per agenda and decided to reject the case as the import item description is vague.				


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11	Case No.:75/3/87-ALC1/2017	Party Name: ATUL LIMITED,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00276/AM18/	RLA File :52/24/040/00012/AM17/	Lic.No/Date:5210041909 26.05.2016	
Decision: The Committee considered the case as per agenda and decided to reject the case as the import item description is vague.				

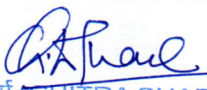
12	Case No.:38/13/87-ALC1/2016	Party Name: NAVCHIN INDUSTRIES	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00313/AM17/	RLA File :03/95/040/00340/AM17/	Lic.No/Date:0310806648 27.07.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

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Case No.:70/15/87-ALC1/2016		Party Name: SMI COATED PRODUCTS PVT. LTD.		Meet No/Date:3/87-ALC1/2017 21.09.2017		Status: Approved					
HQ File :01/87/050/00463/AM17/		RLA File :03/95/040/00139/AM17/		Lic.No/Date:0310807102 12.08.2016							
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/32/2017-TSW dated 13.09.2017, the Committee approved following adhoc norms:											
S.No		Export Item		Quantity		S.No		Import Item		Quantity	
1.		Self Adhesive BOPP Film		20,00,000 Sq. Mt		1.		Biaxially Oriented Polypropylene Film		1.04 Sq. Mt/Sq. Mt. content contained in export product	
						2.		Adhesive (100% solid) (Rubber Based Hot Melt)		0.024 Kg./ Sq. Mt. of export item	
						3.		Glassine Paper (60 GSM +/- 10 %)		1.04 Sq Mt./Sq. Mt. content contained in export product	
RA may take consequential action as per Policy / Procedures											

14	Case No.:47/14/87-ALC1/2016	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00380/AM17/	RLA File :30/24/040/00013/AM17/	Lic.No/Date:3010103818 17.08.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case for want of clarification from Policy-2.				

15	Case No.:55/15/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00448/AM17/	RLA File :03/94/040/00498/AM17/	Lic.No/Date:0310807998 22.09.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case.				


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16	Case No.:60/15/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00453/AM17/	RLA File :03/94/040/00514/AM17/	Lic.No/Date:0310808235 03.10.2016	
Decision : The Committee considered the case as per agenda and decided to defer the case.				

17	Case No.:64/15/87-ALC1/2016	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00457/AM17/	RLA File :03/94/040/00567/AM17/	Lic.No/Date:0310808419 17.10.2016	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

Case No.:56/13/87-ALC1/2016

Party Name: SUPREME PETROCHEM LTD.,

Meet No/Date:3/87-ALC1/2017
21.09.2017

Status: Approved

HQ File
:01/87/050/00331/AM17/

RLA File
:03/95/040/00628/AM17/

Lic.No/Date:0310809397
29.11.2016

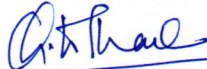
Decision: The Committee considered the case as per agenda and decided to **approve** following adhoc norms with 5% wastage as follows:

Export Item	Quantity	S.No	Import Item	Quantity
COLOUR PP WOVEN FABRICS LAMINATED/ COATED.	300 MT	1.	PP GRANULES	137.63 MT
		2.	PP GRANULES LAMINATION GRADE	24.89 MT
		3.	COLOUR MASTER BATCH	18.67 MT
		4.	THERMOPLASTIC POLYOLEFINS	52.90 MT
		5.	PROPYLENE - BASED ELASTOMER	52.90 MT
		6.	LDPE	28.00 MT

RA may take consequential action as per Policy / Procedures

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Case No.:127/15/87-ALC1/2016		Party Name: SRIRAM COMPOUNDS PVT. LTD .		Meet No/Date:3/87-ALC1/2017 21.09.2017		Status: Approved					
HQ File :01/87/050/00520/AM17/		RLA File :05/24/040/00481/AM17/		Lic.No/Date:0510401006 02.01.2017							
Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/377/2017-TSW dated 08.09.2017, the Committee approved following adhoc norms:											
S.No		Export Item		Quantity		S.No		Import Item		Quantity (Gms.) recommended for export of 1 kg. of export product.	
1.		Polyester Resin Solution		300,000 kgs.		1.		Amino Resin		0.8500	
						2.		2-Methyl-1, 3-Propenediol		0.1000	
						3.		Neo Pentyl Glycol (NPG)		0.1000	
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Case No.:29/16/87-ALC1/2016	Party Name: NARENDRA PLASTIC PVT LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00556/AM17/	RLA File :03/95/040/00789/AM17/	Lic.No/Date:0310810843 31.01.2017	

Decision: The Committee considered the case as per agenda and decided to **approve** following adhoc norms with 8% wastage:

Export Item	Quantity	S.No	Import Item	Quantity
PRINTED VEST TYPE CARRIER BAGS (MADE OF HDPE) net content of HDPE 2454.54 MT, LLDPE 409.09 MT and LDPE 136.36 MT	3000.000 MT	1.	HDPE GRANUALS	2650.90 MT
		2.	LLDPE	441.82 MT
		3.	LDPE	147.27 MT

RA may take consequential action as per Policy / Procedures

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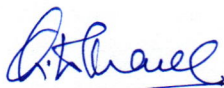
Case No.:50/16/87-ALC1/2016	Party Name: GENERAL RUBBERS	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00577/AM17/	RLA File :10/24/040/00101/AM17/	Lic.No/Date:1010059709 07.02.2017	

Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/220/2017-TSW dated 25.09.2017, the Committee **approved** following adhoc norms:

Export Item	Quantity (Kgs)	S. No	Import Item	Quantity (Kgs) recommended for 1 Kg. export of product.
PRECURED TREAD RUBBER IN VARYING FORMULATION	1 KG	1.	NATURAL RUBBER IN SHEET / BLOCK FORM	0.22910 kg
		2.	SYNTHETIC RUBBER-POLYBUTADIENE RUBBER IN BLOCK FORM	0.12209 kg
		3.	SBR- STYRENE BUTADIENE RUBBER IN BLOCK FORM	0.2258 kg
		4.	CARBON BLACK VARYING GRADES OF CARBON BLACK	0.3270 kg
		5.	ANTIOXIDANTS	0.0156 kg
		6.	RUBBER PROCESSING OIL	0.0516 kg
		7.	ACCELERATOR	0.1158 kg
		8.	PROCESS AID	0.0016 kg

Note: There should be a value cap upto 7% of FOB value of exports for item at S.No. 5 and 7 of the item of import list.

RA may take consequential action as per Policy / Procedures

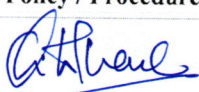


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Case No.:73/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00130/AM18/	RLA File :03/95/040/00854/AM17/	Lic.No/Date:0310811025 08.02.2017	
22			
Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/22/2017-TSW dated 18.08.2017, the Committee approved following adhoc norms:			
S.No	Export Item	Quantity	S.No Import Item Quantity
1.	Synthetic Rubber Sheets of Flouro Elastomer Rubber	1 kg	1. Flouro Elastomer Rubber 0.81 Kg
			2. Magnesium Oxide 0.045 Kg
RA may take consequential action as per Policy / Procedures			

Case No.:75/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
23 HQ File :01/87/050/00132/AM18/	RLA File :03/95/040/00881/AM17/	Lic.No/Date:0310811075 09.02.2017	
Decision: The Committee considered the case as per agenda and notice that in export item it is mentioned that NR/NBR. The Committee therefore, decided to ask the firm to give bifurcation of NR and NBR.			

Case No.:77/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00134/AM18/	RLA File :03/95/040/00933/AM17/	Lic.No/Date:0310811534 01.03.2017	
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/22/2017-TSW dated 18.08.2017, the Committee approved following adhoc norms:			
S.No	Export Item	Quantity (Kgs)	S.No Import Item Quantity recommended in Kg. for 1 kg of resultant product
1.	Rubber Floor Coverings & Mats	3,00,000	1. Synthetic Rubber SSBR 0.225
			2. Natural Rubber 0.270
			3. Zinc Carbonate 0.025
			4. Antioxidant 0.013
			5. Accelerators 0.013
			6. Retarder 0.012
			7. Gum Rosin 0.035
			8. Carbon Black 0.085
			9. Process Oil 0.045
24			
Note: There should be a value cap on Rubber Chemical (Item at S.No. 5,6&7) as per General Note-8 of Handbook of Procedure Volume-II.			
RA may take consequential action as per Policy / Procedures			


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Case No.:130/2/87-ALC1/2017	Party Name: METRO TYRES LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00187/AM18/	RLA File :30/24/040/00043/AM17/	Lic.No/Date:3010103988 16.03.2017	

Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/222/2017-TSW dated 23.08.2017, the Committee **approved** following adhoc norms:

S.No	Export Item	Quantity (MT)	S.No	Import Item	Quantity recommended for export of 1. MT. of the product (MT)
1.	Bicycle Nylon Tyres EPDM (min. 7.5%) Rubber Compound with Reflective Tape	300 MT	1.	Natural Rubber	0.2723
			2.	Synthetic Rubber (PBR)	0.05
			3.	Synthetic Rubber (SBR)	0.0634
			4.	Synthetic Rubber (EPDM)	0.08
			5.	Carbon Black (N-330, N-550, N-660)	0.1735
			6.	Rubber Chemicals (Antioxidant)	0.0099
			7.	Rubber Chemicals (Accelerators)	0.0099
			8.	Bead Wire	0.100
			9.	Misc. Chem. (Paraffin Wax)	0.08
			10.	Nylon Filament Yarn	0.11
			11.	Zinc Ingot	0.01312
			12.	Precipitated Silica	0.035
			13.	Kevlar Engineered Elastomer IF722	0.00250
			14.	Reflective Tape (4.7 MM to 5.7 MM)	1.10 Mtrs./ Mtrs. Content in Export Product.
			15.	Cotton Chafer (7MM to 9mm)	1.10 Mtrs./ Mtrs. Content in Export Product.

Note: There should be a value cap upto 7% of FOB value of exports for item at S.No. 6 and 7 of the item of import list.
RA may take consequential action as per Policy / Procedures


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Case No.:79/2/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved		
HQ File :01/87/050/00136/AM18/	RLA File :03/95/040/01003/AM17/	Lic.No/Date:0310812035 23.03.2017			
Decision : Based on the technical comments of DIPP furnished vide Letter No. 7/22/2017-TSW dated 18.08.2017, the Committee approved following adhoc norms:					
S.No	Export Item	Quantity (Kgs)	S.No	Import Item	Quantity recommended for 1 kg of resultant product
1.	Rubber Floor Coverings & Mats	3,00,000	1.	Natural Rubber	0.17
			2.	EPDM Synthetic Rubber	0.405
			3.	Zinc Oxide	0.025
			4.	Antioxidant	0.018
			5.	Accelerators	0.027
			6.	Retarder	0.012
			7.	Titanium Di-Oxide	0.035
			8.	Ppt. Silica Filler	0.175
			9.	Bonding Agent SI-69	0.015
			10.	Rubber Processing Oil	0.054
Note: There should be a value cap on Rubber Chemical (Item at S.No. 5,6&7) as per General Note-8 of Handbook of Procedure Volume-II. RA may take consequential action as per Policy / Procedures					

Case No.:19/3/87-ALC1/2017	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00220/AM18/	RLA File :03/94/040/01180/AM17/	Lic.No/Date:0310812319 31.03.2017	

Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm

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a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:48/3/87-ALC1/2017	Party Name: RAPID ENGINEERING CO.P.LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
28	HQ File :01/87/050/00249/AM18/	RLA File :05/24/040/00659/AM17/	Lic.No/Date:0510402143 03.04.2017


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Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm

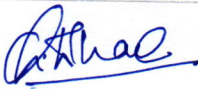
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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Case No.:60/3/87-ALC1/2017		Party Name: STIC-ON PAPERS PVT LTD		Meet No/Date:3/87-ALC1/2017 21.09.2017		Status: Approved					
HQ File :01/87/050/00261/AM18/		RLA File :09/24/040/00687/AM17/		Lic.No/Date:0910064895 10.04.2017							
Decision: The Committee considered the case as per agenda and decided to approve following adhoc norms:											
S.No		Export Item		Quantity		S.No		Import Item		Quantity	
1.		Self Adhesive Polyethylene Film (165 GSM +/- 10%)		15,00,000 Sq. Mt		1.		Polyethylene Film-83 Micron +/- 10%- various widths-various colours/ Transparent		15,60,000 Sq. Meter	
						2.		Release Base Paper- Glassine-60 GSM +/- 10% Various Colours-Variou Widths		15,60,000 Sq. Meter	
						3.		Adhesive (55% Solid+/- 10%) (Water Based)/ Acrylic Emulsion		63,000 Kg	
RA may take consequential action as per Policy / Procedures											

30	Case No.:30/3/87-ALC1/2017	Party Name: ORIENTAL CONTAINERS LIMITED	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Approved
	HQ File :01/87/050/00231/AM18/	RLA File :03/95/040/00003/AM18/	Lic.No/Date:0310812570 19.04.2017	
	Decision: The Committee considered the case the Committee decided to approve ad-hoc norms as applied for with 1% wastage by the authorization holder in their Advanced Authorization. RA may take consequential action as per Policy / Procedures			

31	Case No.:20/3/87-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00221/AM18/	RLA File :03/94/040/00028/AM18/	Lic.No/Date:0310812679 24.04.2017	
	Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			


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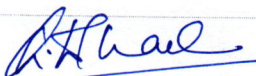
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- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

32	Case No.:17/3/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
	HQ File :01/87/050/00218/AM18/	RLA File :03/94/040/00783/AM17/	Lic.No/Date:0310812790 25.04.2017	
Decision: The Committee considered the case the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization without wastage. RA may take consequential action as per Policy / Procedures				

33	Case No.:22/3/87-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00223/AM18/	RLA File :03/94/040/00046/AM18/	Lic.No/Date:0310812849 26.04.2017	
Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

34	Case No.:76/3/87-ALC1/2017	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00277/AM18/	RLA File :56/24/040/00046/AM17/	Lic.No/Date:5610005125 26.04.2017	
Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				


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35	Case No.:18/3/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
	HQ File :01/87/050/00219/AM18/	RLA File :03/94/040/00963/AM17/	Lic.No/Date:0310812909 27.04.2017	
	Decision: The Committee considered the case the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization without wastage. RA may take consequential action as per Policy / Procedures			

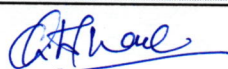
36	Case No.:31/3/87-ALC1/2017	Party Name: VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00232/AM18/	RLA File :03/95/040/00067/AM18/	Lic.No/Date:0310812876 27.04.2017	
	Decision: The committee consider the case as per agenda and decided to defer the case.			

37	Case No.:23/3/87-ALC1/2017	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00224/AM18/	RLA File :03/94/040/00093/AM18/	Lic.No/Date:0310813029 03.05.2017	
	Decision: The committee consider the case as per agenda and decided to defer the case.			

38	Case No.:64/3/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00265/AM18/	RLA File :26/24/040/00023/AM17/	Lic.No/Date:2610012792 03.05.2017	
	Decision: The Committee considered the case as per agenda and decided to reject the case as the export item is only in brand name and not in technical name and fixation of Adhoc norms not possible.			

39	Case No.:25/3/87-ALC1/2017	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00226/AM18/	RLA File :03/94/040/00074/AM18/	Lic.No/Date:0310813089 05.05.2017	
	Decision: The committee consider the case as per agenda and decided to defer the case.			

40	Case No.:77/3/87-ALC1/2017	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00278/AM18/	RLA File :56/24/040/00052/AM17/	Lic.No/Date:5610005137 05.05.2017	
	Decision: The Committee considered the case as per agenda and decided to call for the following information from the			



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firm.

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

41	Case No.:65/3/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00266/AM18/	RLA File :26/24/040/00026/AM17/	Lic.No/Date:2610012793 08.05.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as the export item is only in brand name and not in technical name and fixation of Adhoc norms not possible.				

42	Case No.:67/3/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00268/AM18/	RLA File :26/24/040/00028/AM17/	Lic.No/Date:2610012794 08.05.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as the export item is only in brand name and not in technical name and fixation of Adhoc norms not possible.				

43	Case No.:68/3/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00269/AM18/	RLA File :26/24/040/00029/AM17/	Lic.No/Date:2610012795 08.05.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as the export item is only in brand name and not in technical name and fixation of Adhoc norms not possible.				

44	Case No.:41/3/87-ALC1/2017	Party Name: BLS POLYMERS LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00242/AM18/	RLA File :05/23/040/00038/AM18/	Lic.No/Date:0510402508 11.05.2017	
Decision: The committee consider the case as per agenda and decided to defer the case.				



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Case No.:39/3/87-ALC1/2017	Party Name: BLS POLYMERS LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00240/AM18/	RLA File :05/23/040/00012/AM18/	Lic.No/Date:0510402533 12.05.2017	
Decision: The Committee considered the case as per agenda and decided to approve following adhoc norms with 1% wastage and accountability clause:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
U.V. Stabilizer Master Batch (containing not more than 20% U.V. Stabilizer)	8000 Kg	1. Polypropylene	6440.47 kg
		2. U.V. Stabilizer	1616.0 kg
		3. Anti Oxidant	23.53 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:40/3/87-ALC1/2017	Party Name: BLS POLYMERS LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00241/AM18/	RLA File :05/23/040/00016/AM18/	Lic.No/Date:0510402534 12.05.2017	
Decision: The Committee considered the case as per agenda and decided to approve following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE BLACK COMPOUND	1,70,000 Kg	1. HDPE	137360 kg
		2. LDPE/LLDPE	29339 kg
		3. CARBON BLACK	4300 KG
		4. ANTI OXIDANT	700 kg
RA may take consequential action as per Policy / Procedures.			

Case No.:69/3/87-ALC1/2017	Party Name: KOHINOOR INDIA PVT.LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
47 HQ File :01/87/050/00270/AM18/	RLA File :30/24/040/00044/AM17/	Lic.No/Date:3010104034 12.05.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

Case No.:42/3/87-ALC1/2017	Party Name: CLASSIC IMPEX	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
48 HQ File :01/87/050/00243/AM18/	RLA File :05/23/040/00052/AM18/	Lic.No/Date:0510402591 16.05.2017	
Decision: The committee consider the case as per agenda and decided to defer the case.			



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49	Case No.:49/3/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00250/AM18/	RLA File :05/24/040/00074/AM18/	Lic.No/Date:0510402588 16.05.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as no specific export/ import item and not possible to fix norms.				

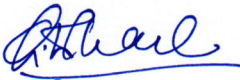
50	Case No.:50/3/87-ALC1/2017	Party Name: SPERRY PLAST LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00251/AM18/	RLA File :05/24/040/00075/AM18/	Lic.No/Date:0510402590 16.05.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as no specific export/ import item and not possible to fix norms.				

51	Case No.:26/3/87-ALC1/2017	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00227/AM18/	RLA File :03/94/040/00140/AM18/	Lic.No/Date:0310813393 18.05.2017	
Decision: The committee consider the case as per agenda and decided to defer the case.				

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Case No.:57/3/87-ALC1/2017		Party Name: SANGHVI TECHNO PRODUCTS		Meet No/Date:3/87- ALC1/2017 21.09.2017		Status: Approved	
HQ File :01/87/050/00258/AM18/		RLA File :08/24/040/00031/AM18/		Lic.No/Date:0810140303 18.05.2017			
Decision: The Committee considered the case as per agenda and decided to approve following adhoc norms:							
S.No	Export Item		Quantity	S.No	Import Item		Quantity
1.	Articles Made from PTFE [Bushes, Gaskets, Rings, Rod, Sheet, Machined]		32546 Kg.	1.	PTFE Resin/ Powder		34173.3 Kg
RA may take consequential action as per Policy / Procedures							

53	Case No.:13/3/87-ALC1/2017	Party Name: PARAM POLYMERS PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00214/AM18/	RLA File :02/24/040/00028/AM18/	Lic.No/Date:0210207620 22.05.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as quantity of export item is in number and import item in kgs. Therefore not possible to fix norms.				


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54	Case No.:78/3/87-ALC1/2017	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00279/AM18/	RLA File :33/24/040/00002/AM18/	Lic.No/Date:3310030393 22.05.2017	
Decision: The Committee considered the case as per agenda and decided to call from the firm the percentage of all contents in the import item.				

55	Case No.:21/3/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00222/AM18/	RLA File :03/94/040/00039/AM18/	Lic.No/Date:0310813465 23.05.2017	
Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

56	Case No.:14/3/87-ALC1/2017	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00215/AM18/	RLA File :02/24/040/00033/AM18/	Lic.No/Date:0210207625 24.05.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

57	Case No.:16/3/87-ALC1/2017	Party Name : EURASIA POLYCHEM PVT. LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00217/AM18/	RLA File :03/94/040/00776/AM17/	Lic.No/Date:0310813598 26.05.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Name of Resin in import item No. 1.				


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 Udyog Bhawan, New Delhi-110011

Case No.:24/3/87-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00225/AM18/	RLA File :03/94/040/00136/AM18/	Lic.No/Date:0310813644 29.05.2017	

Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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Case No.:32/3/87-ALC1/2017	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00233/AM18/	RLA File :03/95/040/00172/AM18/	Lic.No/Date:0310813634 29.05.2017	

Decision: The Committee considered the case as per agenda and decided to **approve** following adhoc norms as decided in previous case in AA no-0310805443 dated 14.6.2016 in DGFT F.no-01/87/192/AM-17/DES-7:

EXPORT ITEM	QTY	IMPORT ITEM	QTY recommended for 1 Kg of export product
Silicone Coated Polyester Film (Release Liners) 125 MIC 70000.000 Kgs 399980.000 sqm	70000 Kg	1. Polyester Film (125 microns $\pm$ - 10%) 73500.000 Kgs 419979.000 sqm	1.05 kg
		2. Silicone Polymer	0.009 kg
		3. Catalyst for Silicone	0.0006 kg
		4. Crosslinker for Silicone	0.00108 kg

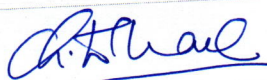
RA may take consequential action as per Policy / Procedures.

59

Case No.:33/3/87-ALC1/2017	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00234/AM18/	RLA File :03/95/040/00173/AM18/	Lic.No/Date:0310813633 29.05.2017	

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Decision: The Committee considered the case as per agenda and decided to **approve** following adhoc norms as decided in previous case in AA no-0310805443 dated 14.6.2016 in DGFT F.no-01/87/192/AM-17/DES-7::


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EXPORT ITEM	QTY	IMPORT ITEM	QTY recommended for 1 Kg of export product
Silicone Coated Polyester Film (Release Liners) (100 MICRON $\pm$ - 10%) 70000.000 Kgs 399800.000 sqm	70000 Kg	1. Polyester Film (100 micron $\pm$ - 10%) 73500.000 Kgs & 524790 SQM) 73500 KGS 524790 sqm	1.05 kg
		2. Silicone Polymer	0.009 kg
		3. Catalyst for Silicone	0.0006 kg
		4. Crosslinker for Silicone	0.00108 kg
RA may take consequential action as per Policy / Procedures.			

Case No.:54/3/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00255/AM18/	RLA File :08/24/040/00526/AM17/	Lic.No/Date:0810140400 31.05.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that applicant may be asked for submission of the following information.			
61	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		

Case No.:58/3/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00259/AM18/	RLA File :08/24/040/00040/AM18/	Lic.No/Date:0810140399 31.05.2017	
62	Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm		
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.		

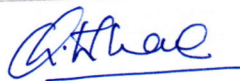

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63	Case No.:66/3/87-ALC1/2017	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Rejected
	HQ File :01/87/050/00267/AM18/	RLA File :26/24/040/00027/AM17/	Lic.No/Date:2610012802 31.05.2017	
Decision: The Committee considered the case as per agenda and decided to reject the case as the export item is only in brand name and not in technical name and fixation of Adhoc norms not possible.				

64	Case No.:55/3/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00256/AM18/	RLA File :08/24/040/00528/AM17/	Lic.No/Date:0810140422 01.06.2017	
Decision : The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that applicant may be asked for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

65	Case No.:27/3/87-ALC1/2017	Party Name: GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00228/AM18/	RLA File :03/94/040/00189/AM18/	Lic.No/Date:0310813745 02.06.2017	
Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

66	Case No.:70/3/87-ALC1/2017	Party Name: METRO TYRES LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00271/AM18/	RLA File :30/24/040/00003/AM18/	Lic.No/Date:3010104051 08.06.2017	
Decision : The Committee considered the case as per agenda and decided to refer the matter to DIPP.				


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Case No.:35/3/87-ALC1/2017	Party Name: SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00236/AM18/	RLA File :04/24/040/00192/AM17/	Lic.No/Date:0410163218 12.06.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm

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- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:53/3/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00254/AM18/	RLA File :08/24/040/00517/AM17/	Lic.No/Date:0810140470 12.06.2017	

Decision : The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that applicant may be asked for submission of the following information.

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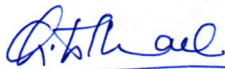
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:56/3/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00257/AM18/	RLA File :08/24/040/00012/AM18/	Lic.No/Date:0810140474 12.06.2017	

Decision : The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid. The Committee also decided that applicant may be asked for submission of the following information.

69

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.



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Case No.:52/3/87-ALC1/2017	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00253/AM18/	RLA File :07/24/040/00087/AM18/	Lic.No/Date:0710111747 13.06.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm			
70 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Bifurcation of Import Item No. 1.			

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Case No.:51/3/87-ALC1/2017	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00252/AM18/	RLA File :07/24/040/00086/AM18/	Lic.No/Date:0710111750 14.06.2017	
Decision: The Committee considered the case as per agenda and decided to approve following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
P.P. Woven Fabrics with U.V. Stabilization CONSISTING OF POLYPROPYLENE GRANULES 228000 KGS PLASTIC COLOUR MASTER BATCH 4810 KGS, U.V. STABILIZER MASTER BATCH 7206 KGS	240016 Kg	1. POLYPROPYLENE GRANULES	239400 kg
		2. PLASTIC COLOUR MASTER BATCH	5050 kg
		3. U.V. STABILIZER MASTER BATCH	7350 kg
RA may take consequential action as per Policy / Procedures.			

Case No.:79/3/87-ALC1/2017	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00280/AM18/	RLA File :34/24/040/00308/AM17/	Lic.No/Date:3410043284 14.06.2017	
Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm			
72 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may			


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be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:2/3/87-ALC1/2017	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00203/AM18/	RLA File :03/94/040/00183/AM18/	Lic.No/Date:0310814010 15.06.2017	

Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm

- 73
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 - Chemical name, Technical specifications of items proposed to be imported.
 - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:43/3/87-ALC1/2017	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00244/AM18/	RLA File :05/23/040/00113/AM18/	Lic.No/Date:0510403191 21.06.2017	

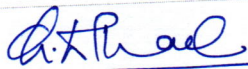
Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm.

- 74
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 - Chemical name, Technical specifications of items proposed to be imported.
 - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 - Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:80/3/87-ALC1/2017	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00281/AM18/	RLA File :34/24/040/00078/AM18/	Lic.No/Date:3410043300 21.06.2017	

Decision : The Committee considered the case as per agenda and decided to call for the following information from the firm

- 75
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 - Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 - Chemical name, Technical specifications of items proposed to be imported.
 - Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may


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be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:131/2/87-ALC1/2017	Party Name: METRO TYRES LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00188/AM18/	RLA File :30/24/040/00007/AM18/	Lic.No/Date:3010104062 22.06.2017	

Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/222/2017-TSW dated 23.08.2017, the Committee **approved** following adhoc norms:

S.No	Export Item	Quantity (MT)	S.No	Import Item	Quantity recommended for export of 1.0 MT. of the product (MT)
1.	Bicycle Nylon Tyres EPDM (min. 7.5%) Rubber Compound with Reflective Tape	75.0	1.	Natural Rubber	0.2723
			2.	Synthetic Rubber (PBR)	0.05
			3.	Synthetic Rubber (SBR)	0.0634
			4.	Synthetic Rubber (EPDM)	0.08
			5.	Carbon Black (N-330, N-550, N-660)	0.1735
			6.	Rubber Chemicals (Antioxidant)	0.0099
			7.	Rubber Chemicals (Accelerators)	0.0099
			8.	Bead Wire	0.100
			9.	Misc. Chem. (Paraffin Wax)	0.08
			10.	Nylon Filament Yarn	0.11
			11.	Zinc Ingot	0.01312
			12.	Precipitated Silica	0.035
			13.	Kevlar Engineered Elastomer IF722	0.00250
			14.	Reflective Tape (4.7 MM to 5.7 MM)	1.10 Mtrs./ Mtrs. Content in Export Product.
			15.	Cotton Chafer (7MM to 9mm)	1.10 Mtrs./ Mtrs. Content in Export Product.

Note: There should be a value cap up to 7 % of FOB value of exports for item at S.No 6 and 7 of import list.

RA may take consequential action as per Policy / Procedures.

77	Case No.:132/2/87-ALC1/2017	Party Name: METRO TYRES LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Approved
	HQ File :01/87/050/00189/AM18/	RLA File :30/24/040/00008/AM18/	Lic.No/Date:3010104063 22.06.2017	

R. Sharma

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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/222/2017-TSW dated 23.08.2017, the Committee **approved** following adhoc norms:

S.No	Export Item	Quantity (MT)	S.No	Import Item	Quantity recommended for export of 1.0 MT. of the product (MT)
1.	Bicycle Nylon Tyres EPDM (min. 7.5%) Rubber Compound with Reflective Tape	450.0	1.	Natural Rubber	0.2723
			2.	Synthetic Rubber (PBR)	0.05
			3.	Synthetic Rubber (SBR)	0.0634
			4.	Synthetic Rubber (EPDM)	0.08
			5.	Carbon Black (N-330, N-550, N-660)	0.1735
			6.	Rubber Chemicals (Antioxidant)	0.0099
			7.	Rubber Chemicals (Accelerators)	0.0099
			8.	Bead Wire	0.100
			9.	Misc. Chem. (Paraffin Wax)	0.08
			10.	Nylon Filament Yarn	0.11
			11.	Zinc Ingot	0.01312
			12.	Precipitated Silica	0.035
			13.	Kevlar Engineered Elastomer IF722	0.00250
			14.	Reflective Tape (4.7 MM to 5.7 MM)	1.10 Mtrs./ Mtrs. Content in Export Product.
			15.	Cotton Chafer (7MM to 9mm)	1.10 Mtrs./ Mtrs. Content in Export Product.

Note: There should be a value cap up to 7 % of FOB value of exports for item at S.No 6 and 7 of import list.

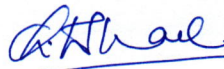
RA may take consequential action as per Policy / Procedures.

Case No.:36/3/87-ALC1/2017	Party Name: VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00237/AM18/	RLA File :04/24/040/00063/AM18/	Lic.No/Date:0410163274 27.06.2017	

Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm

78

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.


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Case No.:37/3/87-ALC1/2017	Party Name: VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00238/AM18/	RLA File :04/24/040/00065/AM18/	Lic.No/Date:0410163276 27.06.2017	

79 **Decision:** The Committee considered the case as per agenda and decided to call for the following information from the firm.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:45/3/87-ALC1/2017	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
80 HQ File :01/87/050/00246/AM18/	RLA File :05/23/040/00127/AM18/	Lic.No/Date:0510403287 30.06.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

Case No.:44/3/87-ALC1/2017	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00245/AM18/	RLA File :05/23/040/00119/AM18/	Lic.No/Date:0510403304 03.07.2017	

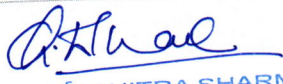
81 **Decision:** The Committee considered the case as per agenda and decided to call for the following information from the firm.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:46/3/87-ALC1/2017	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
82 HQ File :01/87/050/00247/AM18/	RLA File :05/23/040/00148/AM18/	Lic.No/Date:0510403333 05.07.2017	

Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.


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- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:81/3/87-ALC1/2017	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00282/AM18/	RLA File :34/24/040/00090/AM18/	Lic.No/Date:3410043324 05.07.2017	

Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm

83

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:47/3/87-ALC1/2017	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00248/AM18/	RLA File :05/23/040/00137/AM18/	Lic.No/Date:0510403344 06.07.2017	

Decision: The Committee considered the case as per agenda and decided to defer the case.

Case No.:38/3/87-ALC1/2017	Party Name: VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00239/AM18/	RLA File :04/24/040/00072/AM18/	Lic.No/Date:0410163314 07.07.2017	

Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm

85

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.


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86	Case No.:28/3/87-ALC1/2017	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00229/AM18/	RLA File :03/94/040/00277/AM18/	Lic.No/Date:0310814587 12.07.2017	
Decision: The Committee considered the case as per agenda and decided to defer the case.				

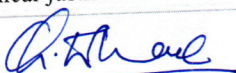
87	Case No.:59/3/87-ALC1/2017	Party Name: SUNFLEX RECYCLING PRIVATE LIMITED	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00260/AM18/	RLA File :08/24/040/00092/AM18/	Lic.No/Date:0810140636 13.07.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

88	Case No.:71/3/87-ALC1/2017	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00272/AM18/	RLA File :30/24/040/00009/AM18/	Lic.No/Date:3010104078 14.07.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

89	Case No.:72/3/87-ALC1/2017	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00273/AM18/	RLA File :30/24/040/00010/AM18/	Lic.No/Date:3010104079 14.07.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

90	Case No.:73/3/87-ALC1/2017	Party Name: GOVIND RUBBER LIMITED.	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00274/AM18/	RLA File :30/24/040/00011/AM18/	Lic.No/Date:3010104080 14.07.2017	
Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.				

91	Case No.:6/3/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
	HQ File :01/87/050/00207/AM18/	RLA File :03/94/040/00265/AM18/	Lic.No/Date:0310814667 18.07.2017	
Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.				
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the				


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materials required in the manufacturing process.

- c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:15/3/87-ALC1/2017	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00216/AM18/	RLA File :02/24/040/00058/AM18/	Lic.No/Date:0210207758 21.07.2017	

Decision: Taking cue from SION H-142 committee decided to fix the following adhoc norm:-

S.No	Export Item	Quantity(MT)	S.No	Import Item	Quantity(MT)
1.	Melamine Formaldehyde Resin (SBBR- 201G)	170.100	1.	Melamine	51.000
2.	Melamine Formaldehyde Resin (CH-12M)	25.500	2.	Melamine	7.650
3.	Melamine Formaldehyde Resin (SBMF- 101M)	42.600	3.	Melamine	12.78

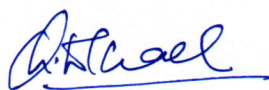
RA may take consequential action as per Policy / Procedures

Case No.:34/3/87-ALC1/2017	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00235/AM18/	RLA File :03/95/040/00331/AM18/	Lic.No/Date:0310814788 24.07.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

Case No.:1/3/87-ALC1/2017	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:3/87- ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00202/AM18/	RLA File :03/94/040/00202/AM18/	Lic.No/Date:0310814900 28.07.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.



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Case No.: 7/3/87-ALC1/2017	Party Name: RAMNIKLAL & SONS	Meet No/Date: 3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00208/AM18/	RLA File :03/95/040/00368/AM18/	Lic.No/Date: 0310815006 03.08.2017	

95 **Decision :** The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of PVC Resins	285.710 MT	PVC Resins	299.995 MT

RA may take consequential action as per Policy / Procedures.

Case No.: 8/3/87-ALC1/2017	Party Name: RAMNIKLAL & SONS	Meet No/Date: 3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00209/AM18/	RLA File :03/95/040/00370/AM18/	Lic.No/Date: 0310815007 03.08.2017	

96 **Decision :** The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of PVC Resins	285.710 MT	PVC Resins	299.995 MT

RA may take consequential action as per Policy / Procedures.

Case No.: 29/3/87-ALC1/2017	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date: 3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00230/AM18/	RLA File :03/94/040/00354/AM18/	Lic.No/Date: 0310815064 08.08.2017	

97 **Decision:** The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 16/87-ALC1/2016 held on 05.07.2017 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin Resin content 100%	1 kg	1. DIMER ACID	0.628 kg
		3. TRIETHYLENE TETRAMINE	0.346 kg

RA may take consequential action as per Policy / Procedures.

Case No.: 5/3/87-ALC1/2017	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00206/AM18/	RLA File :03/95/040/00376/AM18/	Lic.No/Date: 0310815091 09.08.2017	

98 **Decision:** Based on the technical comments of DIPP furnished vide Letter No. 7/32/2017-TSW dated 13.09.2017, the Committee **approved** following adhoc norms:


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S.No	Export Item	Quantity	S.No	Import Item	Quantity
1.	Self Adhesive BOPP Film	30,00,000 Sq. Mt	1.	Biaxially Oriented Polypropylene Film	1.04 Sq. Mt/Sq. Mt. content contained in export product
			2.	Adhesive (100% solid) (Rubber Based Hot Melt)	0.024 Kg./ Sq. Mt. of export item
			3.	Glassine Paper (60 GSM +/- 10 %)	1.04 Sq Mt./Sq. Mt. content contained in export product

RA may take consequential action as per Policy / Procedures

Case No.:3/3/87-ALC1/2017	Party Name: RESPONSIVE INDUSTRIES LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00204/AM18/	RLA File :03/95/040/00389/AM18/	Lic.No/Date:0310815115 10.08.2017	

Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:4/3/87-ALC1/2017	Party Name: RESPONSIVE INDUSTRIES LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00205/AM18/	RLA File :03/95/040/00390/AM18/	Lic.No/Date:0310815117 10.08.2017	

Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Chitra Sharma

श्री शर्मा / CHITRA SHARMA
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Case No.: 9/3/87-ALC1/2017	Party Name: RAMNIKLAL & SONS	Meet No/Date: 3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00210/AM18/	RLA File :03/95/040/00432/AM18/	Lic.No/Date: 0310815439 31.08.2017	

101 **Decision :** The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of PVC Resins	285.710 MT	PVC Resins	299.995 MT

RA may take consequential action as per Policy / Procedures.

Case No.: 10/3/87-ALC1/2017	Party Name: RAMNIKLAL & SONS	Meet No/Date: 3/87-ALC1/2017 21.09.2017	Status: Approved
HQ File :01/87/050/00211/AM18/	RLA File :03/95/040/00430/AM18/	Lic.No/Date: 0310815438 31.08.2017	

102 **Decision :** The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles made of PVC Resins	285.710 MT	PVC Resins	299.995 MT

RA may take consequential action as per Policy / Procedures.

Case No.: 11/3/87-ALC1/2017	Party Name: RESPONSIVE INDUSTRIES LTD	Meet No/Date: 3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00212/AM18/	RLA File :03/95/040/00436/AM18/	Lic.No/Date: 0310815472 01.09.2017	

103 **Decision:** The Committee considered the case as per agenda and decided to call for the following information from the firm

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.


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Case No.:12/3/87-ALC1/2017	Party Name: RESPONSIVE INDUSTRIES LTD	Meet No/Date:3/87-ALC1/2017 21.09.2017	Status: Deferred
HQ File :01/87/050/00213/AM18/	RLA File :03/95/040/00435/AM18/	Lic.No/Date:0310815473 01.09.2017	
Decision: The Committee considered the case as per agenda and decided to call for the following information from the firm 104 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Meeting ended with a vote of thanks to the Chair.



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